

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.104
IB/414/ND/2024

IN THE MATTER OF:

IDBI Bank Limited	...	Applicant
Versus		
Shyam Indofab Private Limited	...	Respondent

Under Section 7 IBC, 2016

Order delivered on 22.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Rajat Prakash
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Rajat Prakash Learned Counsel for the Applicant is present through VC. Heard. Issue notice to the Respondent returnable by 12.08.2024. Let steps be taken within 3 days from today and file proof of service. Respondent is directed to file reply within a week's from the date of receipt of copy of the application. List the matter on **12.08.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)